

efficient audit buses to serve small and medium entrepreneurs for energy saving. I would like to know whether such proposals have been received by the Government and if so, the action taken thereon.

**SHRI RAFIQUE ALAM:** This relates to Ministry of Industry and not my Ministry.

**THE MINISTER OF STATE IN THE DEPARTMENT OF INDUSTRIAL DEVELOPMENT IN THE MINISTRY OF INDUSTRY (SHRI M. ARUNACHALAM):** Sir, with your permission may I answer the supplementary. As far as the first part of the supplementary is concerned we have identified 65 industrial houses in India and EEC countries have identified 100 industrial houses. The whole thing is at a preliminary stage. The report is yet to be finalised. As regards the second part of the supplementary the other areas where we have had discussions with EEC countries are: Energy management centre at Nagpur; Cooperation relating to energy bus scheme; Technology information centre which is to be established in DGTD, Ministry of Industrial Development; Setting up of software workshop; Engineering; Medical and surgical equipment; Machine tools; Pollution control and leather industries. These are the areas where we have had discussions.

### DDA Flats to Sportsmen

\*330. **SHRI KAMLA PRASAD SINGH:** Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether the players of Indian team which won the third Hockey World Cup at Kuala Lumpur in 1975 were promised allotment of DDA flats in Delhi;

(b) if so, the number of players who have been allotted such flats; and

(c) the details of players who have not been allotted DDA flats so far and the reasons therefor?

**THE MINISTER OF STATE IN THE**

**MINISTRY OF URBAN DEVELOPMENT (SHRI DALBIR SINGH):** (a) As per records of Delhi Development Authority, no such promise was made. No player has been allotted a flat on this basis.

(b) Shri Aslam Sher Khan and Shri Ashok Kumar were allotted flats on their turn under Self Financing Schemes of the Delhi Development Authority.

(c) Does not arise in view of reply to parts (a) and (b) above.

[*Translation*]

**SHRI KAMLA PRASAD SINGH:** This question is in the name of hon. Shri Kamla Prasad Rawat.

**SHRI BALKAVI BAIRAGI:** Hon. Mr. Speaker Sir, hon. Shri Rawat's turn has gone and now it is hon. Shri Singh's turn.

**MR. SPEAKER:** Let the lion enter the fray now.

**SHRI KAMLA PRASAD SINGH:** Hon. Mr. Speaker, Sir, according to rules flats should be allotted serial number wise. Instead flats are being allotted to other people out of turn on priority basis. May I know from the hon. Minister action being taken in this regard.

**SHRI DALBIR SINGH:** The hon. Member has probably not read his question himself. The question relates to sportsmen. This is an altogether different matter. We did not have any scheme then. In 1982 a quota of 0.5% was set aside to be allotted at the discretion of the Lt. Governor. The quota was increased to 1.5% in 1985. This not only included Scheduled Tribes but also was widows, ex-servicemen and the handicapped. Under the new guidelines issued on 20.4.89 the quota has been increased to 2.5%. We shall see if sportsmen can also be considered in that category if they apply.

**SHRI KAMLA PRASAD SINGH:** Hon. Mr. Speaker Sir, may I know from the hon.

Minister as to what is being done about 3% reservation of flats for M.Ps?

**SHRI DALBIR SINGH:** There was no such scheme.

**SHRI BALKAVI BAIRAGI:** Sir this question relates to players. Who can excel the M.Ps in their field.

**MR. SPEAKER:** Your field is very vast.

**SHRI MADAN PANDEY:** Mr. Speaker, Sir, the hon. Minister informed us about the quota for sportsmen and certain other categories. Is there any quota for freedom fighters also? If so, how much is the quota? If not, is there any proposal to fix a quota for them?

**SHRI DALBIR SINGH:** Hon. Mr. Speaker, Sir at the Asiad village and other places in Delhi flats are being allotted at normal market rents to freedom fighters, scientists and other persons belonging to special categories.

[English]

**SHRI AJYA MUSHRAN:** Sir, keeping in view the brilliant performance of our hockey team in the recent past, we have been giving them flats. I want to know whether the hon. Minister or his Ministry has any scheme in view of those people who have laid down their lives in Siachin or who are in the IPKF and belong to Delhi and have been decorated. Have they thought of them or are they only thinking of hockey players who are coming last in the world?

[Translation]

**SHRI DALBIR SINGH:** I have said that 28% has been set apart for ex-servicemen and war widows, etc. Even now 1% has been set apart in the regular schemes. We have given them. It is not that we have not given them.

[English]

### **Workers Safety against Health Hazards from pesticides and insecticides**

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\*331. **SHRI AMARSINH RATHAWA:**  
**SHRI CHINTAMANI JENA:**

Will the Minister of LABOUR be pleased to state:

(a) the suggestions made at the South Asian Regional Trade Union Council conference, which took place in New Delhi recently, for safeguarding the workers against health hazards from pesticides; and

(b) the details of safety measures being taken for the workers in coal fields, cement factories, pesticides and insecticides plants?

THE MINISTER OF STATE IN THE MINISTRY OF LABOUR AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI RADHAKISHAN MALAVIYA): (a) and (b). A statement is given below.

### **STATEMENT**

The Executive Board of the South Asian Regional Trade Union Council (SAR-TUC) in a Resolution passed in its meeting held in New Delhi on July 7 and 8, 1989 called upon the employers to take protective measures to insulate the workers from health hazards arising out of the pesticides and insecticides and urged the Governments in the Region to effectively enforce occupational health and safety provisions in the interests of the workers and the community.

Safety in cement factories is governed by the provisions of Factories Act, 1948. The provisions of this Act are enforced by the State Governments through their Factories Inspectorates. The responsibility for complying with various safety requirements is that of the occupiers of the factories. The Act was amended in 1987 with a view to laying down specific responsibility of the occupier